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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.55/97.

Dt. of Decision : 17-09-98.

1. M.B.Kaviraj
2. A.Seshagiri Rao
3. R.Krishna

..Applicants.

Vs

1. The Union of India, rep. by the Secretary to the Govt. of India, Dept. of Tele-communication, New Delhi.

2. The Chief General Manager, Telecommunication, AP Circle, Hyderabad.

..Respondents.

Counsel for the applicants : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

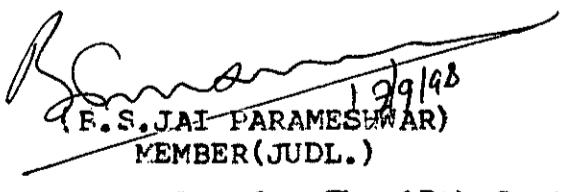
ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

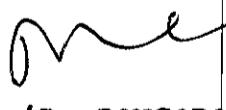
Heard Mr.K.Venkateswara Rao, learned counsel for the applicants and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. There are 3 applicants in this OA. They are ^{applicants} Technicians with three years Diploma or Degree from 1-1-86. They are now working as TTAs. They pray for the scale of pay of Rs.1400-2300/- w.e.f.. 1-1-1986.

3. The OA is covered by the judgement of this Tribunal in OA.699/96 and OA.50/97 disposed of to-day. The same observation holds good in this OA also.

4. The OA is disposed of. No costs.


B.S.JAI PARAMESHWAR
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 17th Sept. 1998.
(Dictated in the Open Court)

spr


DR

Copy to :-

1. The Secretary to the Govt. of India, Dptt. of Telecommunications, New Delhi.
2. The Chief General Manager, Telecommunications, I.P.Circles, Hyderabad.
~~The Regional Sales Director, Hyderabad.~~
3. One copy to Mr. K. Venkateswar Rao, Advocate, C.A.T., Hyderabad.
4. One copy to Mr. V. Rayavaram Reddy, C.A.T., C.M.T., Hyderabad.
5. One copy to D.R. (A), C.A.T., Hyderabad.
6. One duplicate copy.

scr

15/9/98
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II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED : 3

17/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.N.C.

B.A.NO. : 55 (97)

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD

M.A.NO. 39 OF 1996

in

O.A.S.R.No. 1200 OF 1996

Between:-

1. H.B.Kaviraj. (H.B.Kaviraj)

2. A.Seshagiri Rao.

3. R.Krishna.

... Applicants

A n d

1. Union of India, represented by the Secretary
to the Government of India, Department of
Telecommunication, New Delhi.2. The Chief General Manager, Telecommunication,
A.P.Circle, Hyderabad. ... RESPONDENTS.BRIEF FACTS OF THE CASE:-

1. We are the 3 applicants herein and as such we are well acquainted with the facts of the case.
2. We submit that we are all working as T.T.As. in the Department of Telecommunications. The relief sought for is same the cause of action is same and the respondents are same.

RELIEF:- It is therefore prayed that this Hon'ble Tribunal may be pleased to permit us to file single O.A. on behalf of all of us and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

VERIFICATION

We, the undersigned applicants, do hereby verify that the contents in the above paras 1 and 2 are true to our personal knowledge and legal advice from our counsel we have not suppressed any material facts.

Hyderabad,

Dated :

- 1) H.B.Kaviraj
- 2) A.Seshagiri Rao
- 3) R.Krishna

Signature of the Applicants



Counsel for Applicants.

✓ Jiv 39

I enclose herewith
individual copy of
order passed by Hon'ble
Tribunal below

Revised
Answer

Single OA Petn

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT:: HYDERABAD

M..ANO. 39 OF 1996
in

O.A.S.R.No. 4200 OF 1996



PETITION FILED UNDER SEC.4(5)(a),
OF CAT PROCEDURE CODE

Recd 23/12
26/12

Mr. K. Venkateswara Rao

Counsel for the Applicants.

Recd 23/12
26/12
9/97

38
ORIGINAL

M.A. 39/97 in OA.Sr. 4200/96.

10-01-97.

Heard Mr.K.Venkateswara Rao
for the applicants and Mr.V.Rajes-
wara Rao for the respondents.

The MA is not opposed. Under the
circumstances referred to, the MA is
allowed as prayed for. Register the
OA.

MA is ordered accordingly.


HBSJP
M(J)


HRRN
M(A)

C
THE CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH CASE
HYDERABAD BENCH

 TELECOX

M.A. No. 39 1996

IN
Sr. O.A. No. 4200 1996

single OA petition

Mr. K. Venkateswara Rao
COUNSEL FOR THE APPLICANTS

AND

Mr. _____
Sr. Addl. Standing Counsel for
C.C.Rlys.